

[Shri B. R. Bhagat]

- (xvii) The Customs and Central Excise Duties Export Drawback (General) Fifty-eighth Amendment Rules, 1966, published in Notification No. G.S.R. 986 in Gazette of India dated the 25th June, 1966.

[Placed in Library. See No. LT-6409/66].

- (5) A statement showing reasons for delay in laying the Notifications mentioned at (i) to (v) of item (4) above. [Placed in Library. See No. LT-6410/66].
- (6) A copy each of the following Notifications under section 38 of the Central Excises and Salt Act, 1944:—

(i) The Central Excise (Third Amendment) Rules, 1966, published in Notification No. G.S.R. 732 in Gazette of India dated the 21st May, 1966.

(ii) The Central Excise (Fourth Amendment) Rules, 1966, published in Notification No. G.S.R. 1042 in Gazette of India dated the 2nd July, 1966.

[Placed in Library. See No. LT-6411/66].

- (7) A copy each of the following Notifications under sub-section (5) of section 45 of the Finance Act, 1966:—

(i) G.S.R. 755 published in Gazette of India dated the 16th May, 1966.

(ii) G.S.R. 769 published in Gazette of India dated the 16th May, 1966.

[Placed in Library. See No. LT-6412/66].

- (8) A Copy of Notification S.R.O. No. 199/66 published in Kerala Gazette dated the 17th May, 1966, making certain amendment to the Kerala

General Sales Tax Rules, 1963, under sub-section (3) of section 57 of the Kerala General Sales Tax Act, 1963, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President in relation to the State of Kerala [Placed in Library. See No. LT-6413/66].

PROCLAMATION UNDER ARTICLE 356 OF THE CONSTITUTION

The Minister of Home Affairs (Shri Nanda): Sir, I beg to lay on the Table a copy each of the following papers:—

- (i) Proclamation dated the 5th July, 1966 issued by the President under Article 356 of the Constitution, assuming to himself all functions of the Government of the State of Punjab published in Notification No. G.S.R. 1069 in Gazette of India dated the 5th July, 1966.
- (ii) Order dated the 5th July, 1966 made by the President in pursuance of sub-clause (i) of clause (c) of the above proclamation.

[Placed in Library. See No. LT-6414/66].

- (iii) Explanatory Statement giving reasons for immediate legislation by the Criminal Law Amendment (Amendment) Ordinance, 1966, under rule 71(2) of the Rules of Procedure and Conduct of Business in Lok Sabha. [Placed in Library. See No. LT-6415/66].

ACTION TAKEN ON GOVERNMENT ASSURANCES

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao): I beg to lay on the Table following statements showing the action taken

by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Third Lok Sabha:—

- (i) Supplementary Statement No. III—Fourteenth Session, 1966.
- (ii) Supplementary Statement No. V—Thirteenth Session, 1965.
- (iii) Supplementary Statement No. VIII—Twelfth Session, 1965.
- (iv) Supplementary Statement No. XII—Eleventh Session, 1965.
- (v) Supplementary Statement No. XV—Tenth Session, 1964.
- (vi) Supplementary Statement No. XVI—Ninth Session, 1964.
- (vii) Supplementary Statement No. XXI—Seventh Session, 1964.

[Placed in Library. See No. LT-6416/66 to LT-6422/66].

ORDERS UNDER THE DELIMITATION COMMISSION ACT

The Minister of State in the Ministry of Law (Shri C. R. Pattabhi Raman): I beg to lay on the Table a copy each of the following Orders under sub-section (3) of section 10 of the Delimitation Commission Act, 1962:—

1. (i) Order No. 15 of the Delimitation Commission determining delimitation of Parliamentary and Assembly Constituencies in the State of Uttar Pradesh published in Notification No. S.O. 1532 in Gazette of India dated the 23rd May, 1966. [Placed in Library. See No. LT-6423/66].
- (ii) Order No. 5 of the Delimitation Commission determining delimitation of Parliamentary and Assembly Constituencies in the State of Bihar published in Notification No. S.O. 1779 in Gazette of India dated the 9th June, 1966. [Placed

in Library. See No. LT-6434/66].

- (iii) Order No. 22 of the Delimitation Commission determining delimitation of Parliamentary and Assembly Constituencies in the Union Territory of Tripura published in Notification No. S.O. 1930 in Gazette of India dated the 22nd June, 1966. [Placed in Library. See No. LT-6425/66].

2. A copy of the Explanatory Statement giving reasons for immediate legislation by Advocates (Amendment) Ordinance, 1966, under rule 71(2) of the Rules of Procedure and Conduct of Business in Lok Sabha. [Placed in Library. See No. LT-6426/66].

श्री मधु लिमये (मुगेर) : अध्यक्ष महोदय, आप व्यवस्था का प्रश्न सुनिए। (Interruptions).

अध्यक्ष महोदय : अगर एक मेम्बर खड़ा हो, तो मैं सुन सकता हूँ और इजाजत दे सकता हूँ, लेकिन अगर पच्चीस मेम्बर साहबान एक साथ खड़े हो जायें, तो मैं नहीं सुन सकता हूँ। इस तरह मैं सुनने के लिए तैयार नहीं हूँ। एक सवाल जो एडजर्नमेंट मोशन का था, वह खत्म हुआ (Interruptions).

श्री मधु लिमये : खत्म नहीं हुआ। इस तरह कैसे खत्म हो सकता है? और आप पायंट आफ आर्डर सुनिए। (Interruptions).

अध्यक्ष महोदय : इस तरह मैं पायंट आफ आर्डर कैसे सुन सकता हूँ। (Interruptions).

श्री मधु लिमये : आप पायंट आफ आर्डर को सुन कर अपनी बात कहिये।

अध्यक्ष महोदय : आप कहते हैं कि एडजर्नमेंट मोशन खत्म नहीं हुआ।